

CIRCULAR

In continuation/modification of the Circular/Notification dated 14th and 16th March 2020, the Hon'ble the Acting Chief Justice has been pleased to issue the following directions to the Sub-ordinate Courts, Principal District Judges and Principal Judges in the State of Maharashtra, State of Goa and Union Territory of Dadra & Nagar and Haveli and Daman & Diu.

1. The existing arrangement in respect of the functioning of the Court mentioned in the aforesaid two Circulars shall continue for Monday, the 23rd March 2020 and Thursday, the 26th March 2020. However, for 24th and 27th March 2020, all the Principal District Judges and the Principal Judges in the State of Maharashtra, State of Goa and Union Territory of Dadra & Nagar and Haveli and Daman & Diu shall ensure that specific Judges (minimum in number) would be assigned for taking up remand work and other extremely urgent matters that cannot wait beyond one week.
2. Apart from that, the staff assigned for dealing with such work, all other Judges and staff will not be required to attend the Court from 23rd March 2020 onwards.
3. It is observed that the litigants and the advocates whose matters are listed on board crowd the Court for taking dates. In order to avoid this situation, all the Courts may give the next dates on which the matters listed on a particular date would be again listed and such date would be normally beyond four weeks and wide publicity shall be given by the Principal District Judges and others about such arrangements so that litigants need not come to the Court merely for the purpose of taking dates.
4. However, it be ensured that fresh filing will be accepted on all working days and accordingly, all arrangements should be made.
5. In case of any clarification, Principal District Judges/Principal Judges may contact Registrar (Inspection-I).

20th March 2020

Sd/-
(S.B. Agrawal)
Registrar General